

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 14<sup>th</sup> day of September, 2005

**Contempt Petition No. 73 of 2004 (U)**

**Hon'ble Mr. A.K. Bhatnagar, Member- J.**  
**Hon'ble Mr. S.C. Chaube, Member- A.**

Munney Khan S/o Late Sarfuddin,  
R/o Moh. Khalsa, behind Gausia Masjid,  
Kashipur (Udham Singh Nagar) .....Applicant

Counsel for the applicant : Sri S. Dwivedi

**V E R S U S**

Sri Kali Shankar, Divisional Rail Manager,  
North Eastern Railway, Izzatnagar Division,  
P.O. Izzatnagar, Distt. Bareilly. ....Opposite party

Counsel for opposite party: Sri A.K. Gaur

**O R D E R**

By Hon'ble Mr. A.K. Bhatnagar, JM

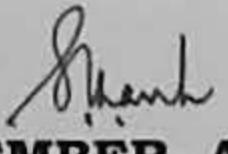
This contempt petition has been filed for punishing the respondent for non compliance of the order dated 04.12.2003 passed by this Tribunal in O.A No. 1073/1997. Learned counsel for the respondents submitted that the order of this Tribunal dated 04.12.2003 has been complied with and invited our attention to paragraph 5 of the Suppl. CA in which it has been stated that the appeal of the applicant has already been considered by the competent authority and has been decided vide order dated 29.08.2005 by a reasoned and detailed order, a photocopy of which has also been enclosed with the Suppl. CA as Annexure SCA- I.

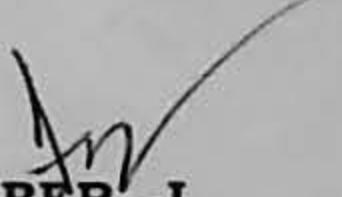
2. We have heard Sri D.S. Yadav, holding brief of Sri S. Dwivedi counsel for the applicant and Sri A.K. Gaur, counsel for the respondents

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and have also gone through the SC A- I. Learned counsel for the respondents submits that the appeal has been decided as per the direction of this Tribunal for which learned counsel for the applicant <sup>also</sup> ~~admits~~ <sup>has</sup> no objection.

3. In view of the aforesaid we find that the order of this Tribunal has duly been complied with, therefore, no case of contempt is made out. The contempt petition is accordingly dismissed. Notice issued is hereby discharged.

  
**MEMBER- A.**

  
**MEMBER- J.**

**/ANAND/**